# BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, SINGLE BENCH NEW DELHI

### Company Petition No.16/135/ (ND)/2017

Present:

SHRI R.VARADHARAJAN, MEMBER (JUDICIAL)

In the matter of:

SECTION 441 OF THE COMPANIES ACT, 2013 (SECTION 621A OF THE COMPANIES ACT, 1956) FOR VIOLATION OF SECTION 96 OF THE COMPANIES ACT, 2013.

#### **AMONGST**

INVERNESS MEDICAL SHIMLA PRIVATE LIMITED HAVING REGISTERED OFFICE AT: D-SM-221, DSM-222, DLF TOWERS, SHIVAJI MARG NAZAFGARH ROAD, NEW DELHI-110015

.....Petitioner No.1

MR. LALIT KUMAR SAINI
DIRECTOR OF PETITONER NO.1
S/O MR. SAMAY SINGH
R/O A-2, TOWER, FLAT NO.804 UNIWORLD CITY, SECTOR 30
GURGAON-122001 .......Petitioner No.2

MR. SUSHIL KUMAR SRINIVAS RAO
DIRECTOR OF PETITIONER NO.1
S/O MR. ADYAPADY SRINIVAS RAO
R/O F-1101, PURVA VENEZIA, MAJOR UNNIKRISHAN ROAD, NEAR
MOTHER DAIRY, YELAHANKYA NEW TOWN, YELAHANKYA,
BENGALURU-560064 ........Petitioner
No.3



Registrar of Companies NCT of Delhi & Haryana 4th floor, IFCI Tower, Nehru Place New Delhi-110019. .....RESPONDENT

## ADVOCATE/ AUTHORIZED REPRESENTATIVE

FOR THE PETITIONERS: Mr. Deepak Bansal, Company Secretary

#### ORDER

- Compliance of the order dated 11.10.2017 has been placed on record submitting that the fine imposed in terms of the same has been deposited. In view of the same, the offence stands compounded.
- 2. Bench officer to take necessary steps confirming the same with the office of the ROC.

R.VARADHRAJAN MEMBER (JUDICIAL)